

IN THE HIGH COURT OF JUDICATURE AT PATNA
CWJC No.13375 of 2011
Surendra Singh & Ors
Versus
Deo Muni Singh & Ors

2 23.08.2011

Issue notice to the respondent no.1 only in admission matter. The petitioners shall take steps for notice in admission matter in ordinary process as well as registered post both for which the requisites must be filed within one week pre-emptory.

In the meantime, the operation of the order dated 14.01.2011 passed by Permanent Lok Adalat, Kaimur at Bhabhua in Misc. Case No. 19 of 2010 shall remain stayed.

(**Mungeshwar Sahoo, J.**)

Md. Ibrarul

